

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:762

ANSWERED ON:14.08.2012

INVOLVEMENT OF CPMF IN HUMAN RIGHTS VIOLATION

Botcha Lakshmi Smt. Jhansi

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government has received any complaint with regard to involvement of personnel of the Central Para Military Forces (CPMFs) in human rights violations;
- (b) if so, the details thereof, the total number of such cases reported and the details of the action taken against the accused during each of the last three years and the current year, force-wise and State-wise;
- (c) whether the Government has disposed of all the cases;
- (d) if so, the details thereof and the total number of such cases disposed of during the said period, force-wise and State-wise;
- (e) if not, the reasons for the pendency; and
- (f) the steps taken by the Government to check such cases in future?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH)

(a) to (d): The National Human Rights Commission (NHRC) have registered 619 cases of human rights violations by Central Para Military Forces (CPMFs) during the years 2009-10 to 2012-13 (upto 31.7.12). State-wise (Force-wise data is not maintained by NHRC) details of complaints registered, solved and unsolved during the above period are at Annexure. Though NHRC did not recommend disciplinary action/prosecution in any case during this period, they recommended monetary relief of Rs.84.45 lakh in 21 cases during the above period, which includes cases of previous years also.

(e) & (f): The reasons for pendency are due to holding of enquiries by the CPMFs concerned before furnishing factual report to the NHRC. Advisories for ensuring human rights are issued from time to time to all concerned including CPMFs.